



**MOST URGENT**

From,

Registrar General,  
High Court of Uttarakhand,  
Nainital.

To,

All the District Judges/  
Principal Judge/Judges, Family Courts,  
State Judiciary,  
Uttarakhand.

C. L. No. 03 /UHC/Admin. A/2018 Dated: 22 October, 2018.

**Subject:- Measures for Reducing the Arrears.**

Sir/Madam,

With regard to the subject cited above, you are aware that pendency of old cases is increasing day-by-day and the mounting arrears is clogging the wheels of justice dispensation system. Various measures have been taken in the past to tackle the arrears, but the desired goal has not been achieved. One of the reason appears that we are in a habit of consuming all leaves and we availed leaves very casually, without applying our attention towards the effect on Court work, while availing leave.

Hon'ble the Chief Justice of India has stressed upon "no leave" formula for judges during working days of Courts. We owe an onerous duty towards society and to perform this duty in true letter and spirit, we should refrain from availing unnecessary leave and to avail long leaves by clubbing prefix and suffix.

In view of aforesaid, I am directed to request you to bring the aforementioned concern of Hon'ble the Chief Justice of India, to the knowledge of all the Judicial Officers posted in your Judgeship for compliance in true letter and spirit.

Yours faithfully,

(Pradeep Pant)